

Form A
PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE CREDITORS OF Advantage Projects & Consultants Pvt. Ltd.

	Relevant Particulars	
1	Name Of Corporate Debtor	Advantage Projects & Consultants Pvt. Ltd.
2	Date of incorporation of corporate debtor	6 th July 2000
3	Authority under which corporate debtor is incorporated / registered	Companies Act/Registrar of Companies
4	Corporate Identity Number of Corporate Debtor	U74201DL2000PTC106639
5	Address of the registered office and principal office (if any) of corporate debtor	207 A, Devli Village, Near East Sainik Farm, New Delhi-110062
6	Insolvency commencement date in respect of corporate debtor	30.05.2017 (AS PER NCLT (Principal Bench-1, Delhi) ORDER DT 30.05.2017) Company Petition No. (IB)-112(PB)/2017 under section 7 of Insolvency Bankruptcy Code. Order copy issued on 1.06.2017.
7	Estimated date of closure of insolvency resolution Process	180 days from date of commencement of Insolvency Process i.e. 27.11.2017 (Sunday on 26.11.17)
8	Name, address, email address and the registration number of Insolvency Professional	Ashok Kumar Gupta c/o Jain & Partners 805, Padma Tower-1, Rajendra Place, New Delhi-11008 Email: Resolutionprofessional@gmail.com Registration No. : IBBI/IPA-003/IP-N00010/2016-17/10072
9	Last date for submission of claims	15.6.2017


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Advantage Projects & Consultants Pvt. Ltd. on 30.05.2017.

The creditors of Advantage Projects & Consultants Pvt. Ltd. ,are hereby called upon to submit a proof of their claims on or before 15.06.2017 to the interim resolution professional at the address mentioned against item 8. The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means. The submission of proof of claims is to be made in Form B, C, & D as applicable under 'Insolvency resolution process for corporate persons' Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties under said Code.

Date : 02.06.2017

Place: New Delhi


Ashok Kumar Gupta
Interim Resolution Professional